

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1206 of 1999

Allahabad this the 22nd day of January, 2002

Hon'ble Mr.C.S. Chadha, Member (A)

S.K. Jolly Son of Sri S.S. Jolly, Resident of D-232
Shastri Nagar, District Meerut.

Applicant

By Advocate Shri V.C. Mishra

Versus

1. Union of India through its Secretary, Ministry of Defence, Department of Defence Production, Government of India, New Delhi.
2. The Chairman, Ordnance Factory Board, Calcutta.
3. General Manager, Ordnance Factory, Murad Nagar, District Ghaziabad.
4. General Manager, Ordnance Factory, Itarsi, Madhya Pradesh.

Respondents

By Advocate Shri Km.S. Srivastava

O_R_D_E_R (Oral)

By Hon'ble Mr.C.S. Chadha Member (A)

The case of the applicant is that he was transferred from Murad Nagar to Itarsi vide order dated 21.12.1998, but he was in hospital at that time. He gave his medical certificate to the authority at

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Murad Nagar who directed him to join at his place of posting. The applicant could not join at that time because he did not get his transferred T.A. as mentioned in the transfer order dated 21.12.1998 and, therefore, he joined on 29.5.2000 and is claiming to be paid salary for the intervening period. Learned counsel for the respondents states that period for which he is claiming salary was treated as an unauthorised absence and the applicant was also charge-sheeted. The applicant on the other hand states that a final decision for the unauthorised absence has already been taken on 13.07.01 and the applicant has also been punished by that order. The question of paying salary for the period for which he has been punished does not arise. If he is aggrieved by that order, he should file appeal before the authorities, who shall decide his-- appeal in accordance with law. The O.A. is, therefore, dismissed. No order as to cost.

Chowdhury

Member (A)

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